IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-227(PB)/2017

IN THE MATTER OF:

The Indure Pvt. Ltd.

... Applicant/petitioner

Vs.

B.K. Coal Fields Pvt. Ltd.

... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner :

For the Respondent

ORDER

The name of Ms. Devindra Singh as an interim resolution professional has been taken from the old list of 2016-2017. Even the banker certificate in terms of Section 9(3)(c) has not been placed on record. There might be other deficiencies as well. We grant one week time to remove all the deficiencies.

List the matter on 9th August, 2017.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

24.07.2017 V. Sethi